

(d) Does not arise.

(e) Generally, revival of such policies is effected as per rules. The revival of policies which are in lapsed conditions for more than 5 years is not encouraged as the policyholders have to pay huge arrears of premiums with interest apart from health requirements. However, many such cases are revived on merit considering the age of the insured, his need for revival plans of policy, unexpired term of the policy, etc.

Export of Sewing Machines

8344. SHRI N. DENNIS: Will the Minister of COMMERCE be pleased to state:

(a) whether sewing machines are being exported; and

(b) if so, the countries to which they are exported with earnings therefrom during last three years?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). Sewing machines, parts including needles are exported to USSR, Thailand, Bangladesh, Indonesia, Zimbabwe, Kenya and Madagascar. As per the information available with the Engineering Export Promotion Council (EEPC), the value of export of sewing machines including parts during the last four years is as follows:

<i>Year</i>	<i>Value (Rs. in crores)</i>
1	2
1986-87	14.10
1987-88	8.28
1988-89	13.25 (Provisional)
1989-90 (April-Feb, 1990)	18.50 (Provisional)

Remittance From NRIs

8345. SHRIJANARDHANAPOOJARY: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that most of the remittances from Non-Resident Indians are received in India through non-official channels;

(b) if so, the amount of remittances received in the year 1988, 1989 and so far in 1990; and

(c) the steps contemplated by Government to encourage the sending of remittances through official channels only?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The Government is aware that certain persons send money from abroad through illegal channels but it is not possible to give a precise estimate of such illegal remittances.

(c) Various incentives have already been given to attract non-resident Indians to remit their money to India through legal channels.

Finding Gold in Karnataka

8346. SHRIJANARDHANAPOOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is proposal to explore new sources of gold in the mines in Karnataka and to close Kolar Gold Mines;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b).